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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400614

O.A. No. 373/88

Shri Nazirhusain Yasinmiya Bukhari
D/2 IInd floor
Delta Flat
Kalyaniwad
Khanpur
Ahmedabad 380001

Applicant

V/s.

1. Union of India
through General Manager
Western Railway
Churchgate
Bombay
2. Divisional Railway Manager
Bombay Central Division
Western Railway
Bombay Central
3. The Divisional Commercial Superintendent
Bombay Central Division
Western Railway
Bombay Central
4. The Divisional Personnel Officer
Bombay Central Division
Western Railway
Bombay Central

Respondents

Coram : Hon'ble Vice Chairman B C Gadgil
Hon'ble Member(A) L.H.A. Rego

ORAL JUDGEMENT
(PER: B C Gadgil, Vice Chairman)

DATED: 28.7.1988

Heard Mr. G S Walia, Advocate, for the applicant.
In our opinion this matter deserves to be dismissed for the following reasons:

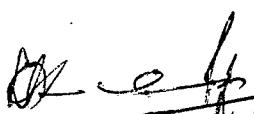
2. The applicant was a Railway employee. He was removed from service on 23.2.1978. It is this order that is being challenged before us. It appears that the applicant has made a representation to the higher authorities some time in 1987 and it was dismissed on 3.9.1987-vide Annexure ALIII, page 68, While rejecting the said representation it has been specifically stated that the case is

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eight years old and there is no merit for consideration.

3. Thus the applicant wants to ~~re~~ ^{to resolute} a dispute the cause for which arose in 1978. Obviously it is barred by time and we do not intend to entertain such a highly belated case. The application, therefore, is summarily dismissed.


(L.H.A. Rego) 28.7.1988
Member (A)


(B C Gadgil)
Vice Chairman